

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-516**

(IB)-254(PB)/2017

CA/789/2018, CA/636/2019, CA/1211/2019, Appeal/46/2021,  
IA/5901/2021, IA/3646/2022, IA/3454/2023

**IN THE MATTER OF:**

Central Bank of India

**.....Applicant**

**Vs.**

NCML Industries Ltd.

**.....Respondent**

**SECTION**

U/s 7 of (IBC)

**Order delivered on 16.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	: Mr. Umashankar Upadhyay, Adv. i/b Mr. Amar Mishra, Adv. in Appeal/46/2021
For the Respondent	: Ms. Vidhi Lalvani, Adv. for R 3 Mr. Manoj Kumar Garg, Mr. Pulkit Atal, Mr. Kundan Roy, Mr. Sachin Kaushik, Advs. for R 3 & R 4 in CA/1211/2019 Mr. Arvind Kumar, Ms. Henna George, Advs. Ms. Vidhi Lalvani Adv. for R 3 in IA/3454/2023 Mr. Harshit Khare, Mr. Prafful Saini, Mr. Deepankar Paras, Advs. for SBI in IA/3454/2023
For the Bank of Baroda	: Mr. Sougat Sinha, Ms. Akansha Chugh, Advs. in IA/5901/2021 & IA/3646/2022

**ORDER**

Due to paucity of time, the matter is listed on **22.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**